NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T. C.P No.107/(MAH)/2009 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.09.2016

NAME OF THE PARTIES: Mr. Chainsukh Gandhi

V/s.
M/s. Winter Park Developers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.

NAME

DESIGNATION

SIGNATURE

1. Mahesh Athavale

Company recretary for Petitioner

Order

C.P. No. 107/397-398/CLB/MAH/2009

- 1. The Petitioner is duly represented by the Ld. Counsel. None from the side of Respondent
- 2. Ld. Counsel has referred the Order of CLB dated 26.02.2015 according to which an earlier order dated 07.02.2014 was recalled subject to payment of Rs. 25,000/- as a cost to the Petitioner's counsel.
- 3. Ld. Counsel has placed on record an order of Hon'ble High Court of Bombay dated 21.04.2016, according to which the recalling of the order is confirmed
- 4. Ld. Counsel has informed that amount of Rs. 25,000/- has not been paid so far to him. The Respondent is directed to comply with the same urgently because it was so stated before the Hon'ble High Court.

5. In case of non-compliance C.P. shall be heard on merits with-out giving an opportunity to the Respondent.

6. Let the C.P. be put for hearing on 09.11.2016; duly communicated to the Petitioner and directed to inform the other side as well.

sd/-

Shri M.K. Shrawat

Member (Judicial)

Dated: 16.09.2016